

Bill No. 96 of 2019

THE MOTOR VEHICLES (AMENDMENT) BILL, 2019

By

SHRI RAHUL SHEWALE, M.P.

A

BILL

further to amend the Motor Vehicles Act, 1988.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Motor Vehicles (Amendment) Act, 2019.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

59 of 1988.

2. For section 184 of the Motor Vehicles Act, 1988, the following section shall be substituted, namely:—

Substitution of new section for section 184.

10 "184. Whoever drives a motor vehicle at a speed or in a manner which is dangerous to the public or which causes a sense of distress or threat of physical injury to the occupants of the vehicle, other road users and pedestrians, having regard to all the

Driving dangerously.

circumstances of the case including the nature, condition and use of the place where the vehicle is driven and the amount of traffic which actually is at the time or which might reasonably be expected to be in the place, shall be punishable for the first offence with imprisonment for a term which shall not be less than six months but which may extend upto three years or with fine which shall not be less than five thousand rupees but which may extend upto ten thousand rupees, or with both, and for any second or subsequent offence if committed within three years of the commission of a previous similar offence with imprisonment for a term which may extend upto five years, or with fine which may extend upto twenty thousand rupees, or with both." 5

STATEMENT OF OBJECTS AND REASONS

In the recent times, the number of cases of road accidents in India have increased manifold. The increase in the number of motor vehicles along with dangerous driving of the motor vehicles is the major root cause of increasing road accidents. The existing punishment for dangerous driving as provided under section 184 of the Motor Vehicles Act, 1988 is inadequate and does not act as the deterrent to the offenders thereby causing harm to the general public.

The Bill, therefore, seeks to amend section 184 of the Motor Vehicles Act, 1988 with a view to enhance the punishment for driving dangerously to act as deterrent to the repetitive offenders.

The Bill seeks to achieve the above objectives.

NEW DELHI;
June 6, 2019.

RAHUL SHEWALE

ANNEXURE

EXTRACT FROM THE MOTOR VEHICLE ACT, 1988

No. 59 OF 1988

* * * * *

Driving
dangerously.

184. Whoever drives a motor vehicle at a speed or in a manner which is dangerous to the public, having regard to all the circumstances of the case including the nature, condition and use of the place where the vehicle is driven and the amount of traffic which actually is at the time or which might reasonably be expected to be in the place, shall be punishable for the first offence with imprisonment for a term which may extend to six months or with fine which may extend to one thousand rupees, and for any second or subsequent offence if committed within three years of the commission of a previous similar offence with imprisonment for a term which may extend to two years, or with fine which may extend to two thousand rupees, or with both.

* * * * *

LOK SABHA

A

BILL

further to amend the Motor Vehicles Act, 1988.

(Shri Rahul Shewale, M.P.)